

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN

O.A. NO 1348 OF 2024

IN THE MATTER OF:

**ANAND PURI GOVIND GARH TANK ROAD
RESIDENTS WELFARE ASSOCIATION
THROUGH MR. RAJNEET KUMAR
PRESIDENT/ AUTHORISED REPRESENTATIVE**

...APPLICANT

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS

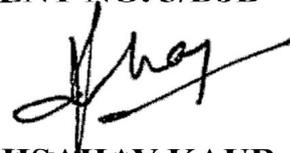
...RESPONDENTS

**DOCUMENTS ON BEHALF OF RESPONDENT NO.3/
DELHI JAL BOARD**

S.No.	Particulars	Pg.No.
1.	Copy of orders passed by the Hon'ble Delhi High Court in W.P.(C) 13732/2021 titled " <i>Christian Education Society C/o Faith Academy Sr. Secondary School vs. Delhi Development Authority & Ors.</i> "	1-23
2.	Copy of orders passed by the Hon'ble Delhi High Court in W.P.(C) 14561/2021 titled " <i>Faith Academy vs. Delhi Development Authority & Ors.</i> "	24-39

RESPONDENT NO. 3/DJB

Through



**PRABHSAHAY KAUR
STANDING COUNSEL FOR DELHI JAL BOARD**

E-5, 3rd Floor, Defence Colony,
New Delhi-110024

Ph: 9810158581

Enroll. No.: D/737/2007

Email: sahayk@gmail.com

Place: New Delhi

Date: 26.03.2025



\$~25(1)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13732/2021 & CM APPLS. 43393-94/2021

CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH ACADEMY
SR. SECONDARY SCHOOL Petitioner

Through: Mr. C. Mohan Rao, Senior Advocate
with Mr. L.B. Rai, Mr. Qyamuddin
and Mr. Shivam Shukla, Advocates.

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Anupam Srivastava, ASC for
GNCTD with Mr. Varun Mishra and
Mr. Anupam Srivastava and Mr.
Ujjwal Malhotra, Advocates for R-5.
Ms. Saroj Bidawat, Senior Panel
Counsel for R-6.
Ms. Mrinalini Sen, Advocate
Mr. M.A. Niyaz, Standing Counsel
for R-7, CBSE.

CORAM:

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

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03.12.2021

The hearing has been conducted through hybrid mode (physical and virtual hearing).

1. The petitioner was allotted 7.5 acres of land for construction of a Higher Secondary School building @ Rs. 6,00,000/- per acre, with the annual ground rent of 2.5% per annum and an adjacent land admeasuring 0.95 acres on 26.04.1984 on a temporary lease basis on payment of annual rent @ Rs.1/- per annum. The temporary lease was executed on 30.11.1984; it was renewable on a yearly basis. The



ground rent for 0.95 acres of land was last paid on 07.01.2021, valid till 2022. The next payment is due in August, 2022. The said open land is being used as playground and for extracurricular activities, for thousands of children studying in the school for the past 35 years. The impugned order dated 17.11.2021 claims that the petitioner/School Society has enjoyed illegal possession of the playfield for the last 35 years, therefore, it is liable to pay charges for illegal possession of the land for the period beyond one year, the impugned order also seeks handing-over possession of the said land of the DDA.

2. Relying upon documents filed with the petition towards the payment of ground rent, the learned Senior Advocate for the petitioner further submits that the impugned order is contrary to the facts. A communication dated 12.04.1988 from DDA reads, *inter alia*, as under:

“..... With reference to your letter NO. FA/Bldg./Plygrd./XXB/20 dated 22.3.88, on the above subject. I am directed to inform you that it is not necessary to execute the lease every year and temporary lease already executed for one year is to continue, subject to extending the same by mutual agreement. Accordingly, the lease has been extended for a period of 5 years from 17.8.84 to 16.8.89 subject to the terms and conditions laid down in the lease executed in 1984 on payment of usual rental as per lease.

In future the lease will be executed on year to year basis and you are advised to make a request in this regard well in time....”

3. In terms of the aforesaid advice, the petitioner has continued to seek



extension of the lease and has been paying the yearly ground rent. The acceptance of ground rent, is by itself an acknowledgment by the DDA that the lease continues. That being the position, he submits that the impugned order is arbitrary, unjustified and liable to be set aside. The learned Senior Advocate for the petitioner submits that school has attained a goodwill, which is proven by the fact that four thousand children are studying in the school.

4. The learned counsel for the DDA submits that the amount has been voluntarily deposited by the petitioner Society and not on a demand raised by the DDA. The petitioner submits that this is the manner in which the monies are deposited, there is no other way of paying the ground rent. Indeed, the aforesaid advice of DDA dated 12.04.1988 clearly bears this out, so does the consistent payment of ground rent. This practice is the only mode which was communicated to the petitioner and there was no objection raised by DDA at any stage for the last 35 years.
5. The learned Senior Advocate further submits that if the playground is taken away by DDA, it may not be able to comply with the requirement of the Central Board of Secondary Education and its recognition may be in jeopardy. He submits that the open land/playground is an essential requirement for the school.
6. *Prima facie*, the court is of the view, that in so far as the petitioner has done all that it was required to do, to be in lawful possession of the land, the aforesaid order would require to be looked into. Furthermore, the rights of the children for sports and games and extracurricular activities would be stopped if playground adjacent to



their school building is suddenly taken away, if they are deprived of the playfield. In view of the above, the impugned order dated 17.11.2021, shall be kept in abeyance. Let reply and rejoinder be filed within four weeks each.

7. List on 31.03.2022.

DECEMBER 3, 2021/zp

NAJMI WAZIRI, J



\$~15

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13732/2021 & CM APPL. 43393/2021, CM. APPLN.
16049/2022, CM. APPLN. 16050/2022, CM.APPLN. 16052/2022
CHRISTIAN EDUCATIONAL SOCIETY C/0 FAITH ACADEMY
SR. SECONDARY SCHOOL Petitioner

Through Mr. C. Mohan Rao, Sr. Advocate with
Mr. Qayamudding, Advocate

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents
Through Ms. Chand Chopra, Advocate
Ms. Saroj Bidawat, Advocate for UoI
Mr. Anupam Srivastava, ASC for
GNCTD
Mr. M.A. Niyazi, Standing Counsel
for CBSE

CORAM:
HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **31.03.2022**

1. In view of the Full Court reference today, the matter is not being taken up.
2. List on 12.05.2022.

SUBRAMONIUM PRASAD, J

MARCH 31, 2022

hsk



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 13732/2021**

CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH ACADEMY
SR. SECONDARY SCHOOL Petitioner

Through: Mr. V. Mohan Rao, Sr. Adv with Mr.
M. Qayam-Ud-Din and Ms. Smerity
Rani, Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, Standing Counsel
for DDA with Ms. Chand Chopra,
Adv.
Mr. Saroj Bridwal, Sr. Panel Counsel
for UOI.
Mr. M. A. Niyazi, Standing Counsel
for CBSE with Ms. Nehmat Sethi,
Advs.
Mr. Shantanu Parashar and Mr. Harsh
Trivedi, Advs for impleader.

CORAM:
HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **12.05.2022**
CM APPL. 16050/2022 (Exemption)

Allowed, subject to all just exceptions.

CM APPL. 16049/2022

1. This is an application for impleadment by Anand Puri Govind Garh
Tank Road Residents Welfare Association. It is claimed that the order

W.P.(C) 13732/2021

Page 1 of 2



impugned in the writ petition was passed only on the complaint given by the Applicant and, therefore, the Applicant is a necessary and proper party to the instant proceedings.

2. Issue Notice.
3. Mr. Qayam-Ud-Din, learned counsel for the Petitioner, accepts notice and seeks time to file a reply.
4. Let the reply be filed before the next date of hearing.
5. The Applicant is directed to supply a copy of the application to all the co-Respondents.
6. List on 23.09.2022.

W.P.(C) 13732/2021 & CM APPLs. 43393/2021 & 16052/2022

7. Learned counsel for the DDA seeks time to file a reply contending that there are a number of questions on the fact which have to be looked into by the Officers.
8. Let the reply be filed within four weeks. Rejoinder thereto, if any, be filed within two weeks thereafter.
9. List on 23.09.2022.

SUBRAMONIUM PRASAD, J

MAY 12, 2022

Rahul



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13732/2021 and CM APPLs. 43393/2021, 16052/2022

CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH
ACADEMY SR. SECONDARY SCHOOL Petitioner

Through: Mr. C. Mohan Rao, Sr. Adv. along
with M. Qayam-ud-Din and Ms.
Smerity Rani, Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, SC along with Ms.
Chand Chopra, Mr. Siddharth
Shekhar, Mr. Adwaith Sreekumar and
Mr. Nihal Singh, Advs. for R-1/DDA.
Mr. Shantanu Parashar, Adv. for
impleader.
Mr. Anupam Srivastava, ASC along
with Mr. Vasuh Mishra, Adv. for R-5.
Mr. M.A. Niyazi, AR along with Mr.
Arquam Ali and Ms. Nehmat Sethi,
Advs. for R-7/CBSE.

CORAM:
HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

% **23.09.2022**

CM APPL. 16049/2022

The applicant is directed to supply a copy of the application to the non-applicants within 4 days. Let reply be filed within a period of four weeks thereafter. Rejoinder thereto, if any, be filed before the next date of hearing.

List on 21.03.2023.



W.P.(C) 13732/2021 and CM APPLs. 43393/2021, 16052/2022

Last opportunity is granted to the DDA to file its reply. Let the same be filed within a period of four weeks from today. Rejoinder thereto, if any, be filed before the next date of hearing.

List on 21.03.2023.

Interim order to continue.

SACHIN DATTA, J

SEPTEMBER 23, 2022/cl



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13732/2021

CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH ACADEMY
SR. SECONDARY SCHOOL Petitioner

Through: M. Qayam-ud-din, Advocate.

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, Standing Counsel
for DDA with Ms. Chand Chopra,
Advocate.

Mr. Saroj, Advocate for UOI.

M. A. Niyazi, Standing Counsel for
R-7/CBSE.

Mr. Shantanu Parashar and Mr. Haron
Trivedi, Advocates for impleader.

CORAM:

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

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ORDER
21.03.2023

It is already 05:00 PM.

No time left.

List on 08.11.2023.

BY ORDER

COURT MASTER

MARCH 21, 2023/hp



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + **W.P.(C) 13732/2021 & CM Appls.43393/2021, 16049/2022 and 16052/2022**

CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH ACADEMY
 SR. SECONDARY SCHOOL Petitioner

Through: Mr. C. Mohan Rao, Sr. Adv. along
 with Mr. Quayam-ud-din and Mr.
 N.S. Bakshi, Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ORS..... Respondents

Through: Mr. Sanjay Katyal, SC along with Ms.
 Chand Chopra, and Mr. Nihal Singh,
 Advs. for R-1/DDA.

Mr. Shantanu Parashar, Mr. Harsh
 Trivedi and Mr. Shaurya Chourasiya,
 Advs. for impleader.

Mr. Anupam Srivastava, ASC
 GNCTD with Mr. Vasuh Misra, Adv.
 for R-5.

Mr. M.A. Niyazi, SC with Ms.
 Anamika Ghai Niyazi and Mr.
 Arquam Ali, Advs. for R-7.

CORAM:

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

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08.11.2023

[Physical Hearing/Hybrid Hearing (as per request)]

CM Appl.16049/2022/Application seeking impleadment]

1. Notice in the present Application was issued on 12.05.2022.
2. Learned Senior Counsel who appears on behalf of the Petitioner submits that the Petitioner has filed a Reply to the present Application.
3. Learned Counsel who appears on behalf of the Applicant/impleader submits that he has not received a copy of the Reply.

W.P.(C) 13732/2021

page 1 of 3



4. Let a copy of the Reply be supplied to learned Counsel for the Applicant/impleader within two days under acknowledgment.
5. Rejoinder, if any, be filed before the next date of hearing.
6. List before the concerned Registrar for completion of pleadings on 17.01.2024.

W.P.(C) 13732/2021 & CM Appls. 43393/2021 [Application for stay] and 16052/2022 [Application seeking vacation of the Interim Order]

7. Learned Counsel for Respondent No.5 submits that he does not wish to file Counter-Affidavit/short affidavit in the matter. The statement of learned Counsel is taken on record.
8. Learned Counsel for Respondent No.6 submits that she wishes to file a Counter-Affidavit/short affidavit in the matter.
 - 8.1 Let the needful be done within three weeks, failing which, the Counter-Affidavit/short affidavit be taken on record subject to the payment of costs of Rs.5,000/- payable directly to “*Delhi High Court Legal Services Committee*”. If delayed, proof of cost shall be attached along with the Counter-Affidavit/short affidavit.
9. Learned Senior Counsel for the Petitioner submits that Rejoinder to the Counter-Affidavit filed by Respondent Nos. 1 to 4 has been filed. The same is, however, not on record.
 - 9.1 On steps being taken, let the same be placed on record.
10. Rejoinder, if any, be filed before the next date of hearing.
11. List the matter before the concerned Registrar for completion of pleadings on 17.01.2024.
12. List the matter before the Court on 07.03.2024.

W.P.(C) 13732/2021

page 2 of 3



13. Interim order/directions granted by this Court to continue in the meantime.

TARA VITASTA GANJU, J

NOVEMBER 8, 2023/r

W.P.(C) 13732/2021

Click here to check corrigendum, if any
page 3 of 3



\$~24

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13732/2021, CM APPL. 43393/2021, CM APPL. 16049/2022
CM APPL. 16052/2022

CHRISTIAN EDUCATIONAL SOCIETY C/0 FAITH ACADEMY
SR. SECONDARY SCHOOLPetitioner

Through: Mr. Qayam-ud-din, Adv.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondents

Through: Ms. Chand Chopra, Adv. for Mr.
Sanjay Katyal, Standing Counsel for
DDA/R-1 to 4.
Mr. Deepak Jain for Mr. Anupam
Srivastava, ASC, GNCTD for R-5.
Ms. Nehmat Seth and Mr. Arquam
Ali, Advs. for R-7.
Mr. Shaurya Chourasiya, Adv. for
impleader.
None for R-6.

CORAM: SH. SANJAY KUMAR SHARMA, REGISTRAR

ORDER

% **18.01.2024**

Today's Court proceedings are conducted through physical/hybrid mode.

CM APPL. 16049/2022 (for amendment)

Reply to the application filed by the petitioner is on record. Let a copy of the same be supplied to the counsel for the applicant as well as other respondents within a week. Rejoinder thereto be filed within four weeks thereafter.

**W.P.(C) 13732/2021**

Pleadings qua respondent no.1 are reported to be complete.

Counter affidavit stands filed by respondents no.2 to 4 & 7. Let rejoinder thereto be filed within two weeks. It is already stated by respondent no.5 that no counter is proposed to be filed on its behalf.

Neither there is any appearance on behalf of respondent no.6 nor any counter affidavit has been filed on its behalf. By way of last and final opportunity, four weeks time is granted to respondent no.6 to file counter affidavit. Rejoinder thereto be filed within four weeks thereafter.

List on 05.03.2024.

REGISTRAR**JANUARY 18, 2024/kct**



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13732/2021, CM APPL. 43393/2021, CM APPL.
16049/2022, CM APPL. 16052/2022
CHRISTIAN EDUCATIONAL SOCIETY C/0 FAITH ACADEMY
SR. SECONDARY SCHOOLPetitioner
Through: Mr. Qayam-ud-din, Adv.
versus
DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondent
Through: Ms. Chand Chopra, Adv. for
Mr. Sanjay Katyal, Standing Counsel
for DDA/R-1 to 4.
Mr. Vasud Mishra for Mr. Anupam
Srivastava, ASC, GNCTD for R-5
Ms. Kirti Bhardwaj, Adv. for R-7
Mr. Harsh Trivedi for Impleader
None for R-6

CORAM: SH. RAVINDER DUTT SHARMA, REGISTRAR

ORDER

% **05.03.2024**

Today's Court proceedings are conducted through physical/hybrid mode.

Counsel for the impleader submits that he received the copy of the reply only on 05.03.2024. He seeks time to file rejoinder to the reply filed by the petitioner. The matter is already listed before Hon'ble Court on 07.03.2024.

List the matter before the Hon'ble Court for further directions on 07.03.2024, the date already fixed.

REGISTRAR

MARCH 5, 2024/PU



\$~55 & 56

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13732/2021, CM APPL. 43393/2021, CM APPL.

16049/2022 & CM APPL. 16052/2022

CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH ACADEMY
SR. SECONDARY SCHOOL Petitioner

Through: Mr. C. Mohan Rao, Sr. Adv. with Mr.
Qayamuddin, Mr. Lokesh Kumar,
Advs. & Mr. Anil Lal, AR.
M: M: 9811030056

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, SC with Ms.
Chand Chopra, Mr. Nihal Singh &
Ms. Neha Bhupathi Raju, Advs. for
DDA.
M: 9915907494
Email: chand@chandchopra.com
Ms. Kirti Bhardwaj, Adv. on behalf of
Mr. M. A. Niyazi, Adv. for R-7.
M: 9810413706
Email: niyazi786@gmail.com
Mr. Harsh Trivedi, Mr. Anmol, Mr.
Shaurya, Mr. Laksh Sai & Ms.
Pranjali, Advs. for Impleader.

56

+ W.P.(C) 14561/2021, CM APPL. 14368/2024 & CM APPL.

14369/2024

FAITH ACADEMY Petitioner

Through: Mr. J. S. Bakshi, Sr. Adv. with Mr.
Qayamuddin, Mr. N.S. Bakshi, Advs.
& Mr. Anil Lal, AR.



M: 9811030056

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, SC with Ms. Chand Chopra, Mr. Nihal Singh & Ms. Neha Bhupathi Raju, Advs.for DDA.
M: 9915907494
Email: chand@chandchopra.com
Mr. Harsh Trivedi, Mr. Anmol, Mr. Shaurya, Mr. Laksh Sai & Ms. Pranjali, Advs. for Impleader.

CORAM:
HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER
07.03.2024

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1. List on 08th August, 2024.

BY ORDER

COURT MASTER

MARCH 7, 2024/kr



\$~59 & 60

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13732/2021 and CM APPL. 43393/2021, CM APPL.
16049/2022, CM APPL. 16052/2022

CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH
ACADEMY SR. SECONDARY SCHOOLPetitioner

Through: Mr. Mohan Rao, Sr. Adv. with
M. Qayam-ud-din, Mr. Lokesh
Kumar Sharma, Mr. Hem
Kumar and Mr. Rajesh Kumar
Choudhary Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondents

Through: Mr. Sanjay Katyal, Standing
Counsel with Ms. Chand
Chopra and Ms. Neha
Bhupathiraju, Advs. for R-
1/DDA
Mr. Anupam Srivastava, ASC-
GNCTD with Mr. Vasuh Misra,
Adv. for R-5
Ms. Kirti Bhardwaj, Adv. for
R-7
Ms. Saroj Bidawat, SPC for
UOI
Mr. Shantanu Parashar, Adv.
for impleader

60

+ W.P.(C) 14561/2021 and CM APPL. 14368/2024, CM APPL.
14369/2024

FAITH ACADEMYPetitioner

Through: Mr. Jagdeep Singh B., Sr. Adv.
with Mr. Qayam-ud-din and
Mr. Navroop Singh B., Advs.



versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondents

Through: Mr. Sanjay Katyal, Standing
Counsel with Ms. Chand
Chopra and Ms. Neha
Bhupathiraju, Advs. for R-
1/DDA
Mr. Shantanu Parashar, Adv.
for impleader

CORAM:

HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER

08.08.2024

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No time left.

Re-notify on 14.11.2024.

Interim order to continue.

DHARMESH SHARMA, J.

AUGUST 8, 2024

sp



\$~61

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13732/2021 & CM APPL. 43393/2021, CM APPL.
16049/2022, CM APPL. 16052/2022

CHRISTIAN EDUCATIONAL SOCIETY C/0 FAITH ACADEMY
SR. SECONDARY SCHOOLPetitioner

Through: Mr. C. Mohan Rao, Sr. Advocate with
Mr. M. Qayamuddin and Mr. Lokesh
Kumar Sharma, Advocates.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondent

Through: Ms. Chand Chopra and Ms. Neha
Bhupathiraju, Advocates.
Mr. Shantanu Parashar, Mr. Shaurya
Chourasiya and Mr. Harsh Trivedi,
Advocates for Impleader.
Ms. Kirti Bhardwaj, Advocate For
R-7/CBSE.

CORAM:
HON'BLE MR. JUSTICE MANOJ JAIN

ORDER
14.11.2024

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Hon'ble Judge is on leave today.

Re-notify on 20.02.2025.

BY ORDER

COURT MASTER

NOVEMBER 14, 2024/ss



\$~44 & 45

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13732/2021, CM APPL. 43393/2021, CM APPL. 16049/2022
& CM APPL. 16052/2022
CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH ACADEMY
SR. SECONDARY SCHOOL

.....Petitioner

Through: Mr. C. Mohan Rao, Sr. Advocate with
Mr. Lokesh Kumar Sharma and Mr.
M. Qayamuddin, Advocates.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondent

Through: Mr. Saroj Bidawat, SPC.
Mr. Tushar Sannu and Mr. Shivraj
Singh Tomar, Advocates for GNCTD.
Mr. Sanjay Katyal, Ms. Chand Chopra
and Ms. Neha Bhupathiraju,
Advocates.

+ W.P.(C) 14561/2021, CM APPL. 14368/2024 & CM APPL.
14369/2024
FAITH ACADEMY

.....Petitioner

Through: Mr. Jagdeep Singh Bakshi, Sr.
Advocate with Mr. M. Qayamuddin,
Advocate.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondent

Through: Mr. Sanjay Katyal, Ms. Chand Chopra
and Ms. Neha Bhupathiraju,
Advocates.



**CORAM:
HON'BLE MR. JUSTICE MANOJ JAIN**

**ORDER
20.02.2025**

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1. Both the sides would be at liberty to file brief written synopsis, if not already filed, after mutually exchanging the same between them.
2. List on 15.05.2025.

MANOJ JAIN, J

FEBRUARY 20, 2025/ss



\$~56(1)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14561/2021 & CM APPL. 45871/2021

FAITH ACADEMY

..... Petitioner

Through: Mr. J.S. Bakshi, Senior Advocate
with Mr. M. Qayam-ud-din and Mr.
Abhishek Mohan Sinha, Advocates.

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, SC for DDA.

CORAM:

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

% **17.12.2021**

The hearing has been conducted through hybrid mode (physical and virtual hearing).

CM APPL. 45872/2021 (Exemption)

1. Allowed, subject to all just exceptions.
2. The application stands disposed-off.

W.P.(C) 14561/2021 & CM APPL. 45871/2021

3. In terms of this court's directions dated 17.12.2020 in W.P.(C) 10532/2020, the Delhi Development Authority was to dispose of the petitioners objection to the measurement of the land concerned. An order has been passed in this regard.
4. The learned Senior Advocate for the petitioner submits that it is not a speaking order.
5. Issue notice. The learned counsel named above accepts notice on



behalf of the respondents.

6. Reply and rejoinder, if any, be filed in four weeks each, successively.
7. List on 31.03.2022.
8. Till the next date of hearing, no precipitate steps shall be taken against the petitioner in terms of the impugned order dated 17.11.2021.

NAJMI WAZIRI, J

DECEMBER 17, 2021
SS



\$~48

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14561/2021 & CM APPL. 45871/2021

FAITH ACADEMY

..... Petitioner

Through Mr. J. S. Bakshi, Sr. Advocate, Mr.
Mohd. Ayum, Advocate

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through Mr. Chand Chopra, Advocate

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **31.03.2022**

1. In view of the Full Court reference today, the matter is not being taken up.
2. List on 12.05.2022.
3. Interim orders to continue.

SUBRAMONIUM PRASAD, J

MARCH 31, 2022

hsk



\$~19

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14561/2021 & CM APPL. 45871/2021

FAITH ACADEMY

..... Petitioner

Through: Mr. J. S. Bakshi, Sr. Adv. with Mr.
M. Quayam-ud-din, Mr. A.S. Bakshi
and Ms. Smriti Rani, Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, Standing Counsel
for DDA with Mr. Chand Chopra,
Adv.

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

12.05.2022

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1. Reply on behalf of DDA has yet not been filed.
2. Let the reply be filed within four weeks. Rejoinder thereto, if any, be filed within a week thereafter.
3. List on 23.09.2022.
4. Interim orders to continue.

SUBRAMONIUM PRASAD, J

MAY 12, 2022

Rahul



\$~43

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14561/2021 and CM APPL. No. 45871/2021 (for stay)

FAITH ACADEMY

..... Petitioner

Through: Mr. J.S. Bakshi, Sr. Adv. along with
Mr. Quayam-ud-din, Mr. Abhishek
Mohan and Ms. Smriti Rani, Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, SC along with Ms.
Chand Chopra, Mr. Siddharth
Shekhar, Mr. Adwaith Sreekumar and
Mr. Nihal Singh, Advs. for R-1/DDA.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

23.09.2022

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Last opportunity is granted to respondents/DDA to file its reply. Let the same be filed within a period of four weeks from today. Rejoinder thereto, if any, be filed before the next date of hearing.

List on 21.03.2023.

Interim order to continue.

SACHIN DATTA, J

SEPTEMBER 23, 2022/cl



\$~66

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14561/2021

FAITH ACADEMY

..... Petitioner

Through: M. Qayam-ud-din, Advocate with Mr.
J.S. Bakshi, Sr. Advocate

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, Standing Counsel
for DDA with Ms. Chand Chopra,
Advocate.

CORAM:

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

21.03.2023

%

It is already 05:00 PM.

No time left.

List on 08.11.2023.

BY ORDER

COURT MASTER

MARCH 21, 2023/hp



\$~27

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 14561/2021 & CM Appl. 45871/2021**

FAITH ACADEMY

..... Petitioner

Through: Mr. J.S. Bakshi, Sr. Adv. along with
Mr. Quayam-ud-din and Mr. N.S.
Bakshi, Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ORS..... Respondents

Through: Mr. Sanjay Katyal, SC along with Ms.
Chand Chopra, and Mr. Nihal Singh,
Advs. for R-1/DDA.

CORAM:

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

08.11.2023

%

[Physical Hearing/Hybrid Hearing (as per request)]

1. Learned Senior Counsel who appears on behalf of the Petitioner seeks and is granted four weeks' time to file a Rejoinder in the matter.
2. List the matter along with W.P.(C)13732/2021 before the concerned Registrar for completion of pleadings on 17.01.2024.
- 2.1 List the matter before the Court on 07.03.2024.
3. In the meantime, Interim Order dated 17.12.2021 is made absolute during the pendency of the Writ Petition.
- 3.1 CM Appl.45871/2021 is accordingly closed.

TARA VITASTA GANJU, J

NOVEMBER 8, 2023/r

Click here to check corrigendum, if any



\$~25

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14561/2021

FAITH ACADEMYPetitioner

Through: Mr. Qayam-ud-din, Adv.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondents

Through: Ms. Chand Chopra, Adv. for Mr.
Sanjay Katyal, Standing Counsel for
DDA/R-1 to 3.

CORAM: SH. SANJAY KUMAR SHARMA, REGISTRAR

ORDER

% **18.01.2024**

Today's Court proceedings are conducted through physical/hybrid mode.

Counter affidavit has been filed by the respondents. By way of last and final opportunity, petitioner is granted four weeks time to file rejoinder.

List on 05.03.2024.

REGISTRAR

JANUARY 18, 2024/ket



\$~13

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 14561/2021**
FAITH ACADEMY

.....Petitioner

Through: Mr. Qayam-ud-din, Adv.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondent

Through: Ms. Chand Chopra, Adv. for
Mr. Sanjay Katyal, Standing Counsel
for DDA/R-1 to 3.

CORAM: SH. RAVINDER DUTT SHARMA, REGISTRAR

ORDER

% **05.03.2024**

Today's Court proceedings are conducted through physical/hybrid mode.

List alongwith W. P.(C) 13732/2021 before Hon'ble Court on 07.03.2024, the date already fixed.

REGISTRAR

MARCH 5, 2024/PU



\$~55 & 56

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13732/2021, CM APPL. 43393/2021, CM APPL.

16049/2022 & CM APPL. 16052/2022

CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH ACADEMY
SR. SECONDARY SCHOOL Petitioner

Through: Mr. C. Mohan Rao, Sr. Adv. with Mr.
Qayamuddin, Mr. Lokesh Kumar,
Advs. & Mr. Anil Lal, AR.
M: M: 9811030056

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, SC with Ms.
Chand Chopra, Mr. Nihal Singh &
Ms. Neha Bhupathi Raju, Advs. for
DDA.
M: 9915907494
Email: chand@chandchopra.com
Ms. Kirti Bhardwaj, Adv. on behalf of
Mr. M. A. Niyazi, Adv. for R-7.
M: 9810413706
Email: niyazi786@gmail.com
Mr. Harsh Trivedi, Mr. Anmol, Mr.
Shaurya, Mr. Laksh Sai & Ms.
Pranjali, Advs. for Impleader.

56

+ W.P.(C) 14561/2021, CM APPL. 14368/2024 & CM APPL.

14369/2024

FAITH ACADEMY Petitioner

Through: Mr. J. S. Bakshi, Sr. Adv. with Mr.
Qayamuddin, Mr. N.S. Bakshi, Advs.
& Mr. Anil Lal, AR.



M: 9811030056

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Mr. Sanjay Katyal, SC with Ms. Chand Chopra, Mr. Nihal Singh & Ms. Neha Bhupathi Raju, Advs.for DDA.

M: 9915907494

Email: chand@chandchopra.com

Mr. Harsh Trivedi, Mr. Anmol, Mr. Shaurya, Mr. Laksh Sai & Ms. Pranjali, Advs. for Impleader.

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER

07.03.2024

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1. List on 08th August, 2024.

BY ORDER

COURT MASTER

MARCH 7, 2024/kr



\$~59 & 60

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13732/2021 and CM APPL. 43393/2021, CM APPL.
16049/2022, CM APPL. 16052/2022

CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH
ACADEMY SR. SECONDARY SCHOOLPetitioner

Through: Mr. Mohan Rao, Sr. Adv. with
M. Qayam-ud-din, Mr. Lokesh
Kumar Sharma, Mr. Hem
Kumar and Mr. Rajesh Kumar
Choudhary Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondents

Through: Mr. Sanjay Katyal, Standing
Counsel with Ms. Chand
Chopra and Ms. Neha
Bhupathiraju, Advs. for R-
1/DDA
Mr. Anupam Srivastava, ASC-
GNCTD with Mr. Vasuh Misra,
Adv. for R-5
Ms. Kirti Bhardwaj, Adv. for
R-7
Ms. Saroj Bidawat, SPC for
UOI
Mr. Shantanu Parashar, Adv.
for impleader

60

+ W.P.(C) 14561/2021 and CM APPL. 14368/2024, CM APPL.
14369/2024

FAITH ACADEMYPetitioner

Through: Mr. Jagdeep Singh B., Sr. Adv.
with Mr. Qayam-ud-din and
Mr. Navroop Singh B., Advs.



versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondents

Through: Mr. Sanjay Katyal, Standing
Counsel with Ms. Chand
Chopra and Ms. Neha
Bhupathiraju, Advs. for R-
1/DDA
Mr. Shantanu Parashar, Adv.
for impleader

CORAM:

HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER

08.08.2024

%

No time left.

Re-notify on 14.11.2024.

Interim order to continue.

DHARMESH SHARMA, J.

AUGUST 8, 2024

sp



\$~62

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 14561/2021 & CM APPL. 14368-14369/2024
FAITH ACADEMY

.....Petitioner

Through: Mr. J.J. Bakshi, Sr. Advocate with Mr.
M. Qayam-ud-udin, Advocates.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondent

Through: Ms. Chand Chopra and Ms. Neha
Bhupathiraju, Advocates.
Mr. Shantanu Parashar, Mr. Shaurya
Chourasiya and Mr. Harsh Trivedi,
Advocates for Impleader.

CORAM:
HON'BLE MR. JUSTICE MANOJ JAIN

% **ORDER**
14.11.2024

Hon'ble Judge is on leave today.

Re-notify on 20.02.2025.

BY ORDER

COURT MASTER

NOVEMBER 14, 2024/ss



\$~44 & 45

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13732/2021, CM APPL. 43393/2021, CM APPL. 16049/2022
& CM APPL. 16052/2022
CHRISTIAN EDUCATIONAL SOCIETY C/O FAITH ACADEMY
SR. SECONDARY SCHOOL

.....Petitioner

Through: Mr. C. Mohan Rao, Sr. Advocate with
Mr. Lokesh Kumar Sharma and Mr.
M. Qayamuddin, Advocates.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondent

Through: Mr. Saroj Bidawat, SPC.
Mr. Tushar Sannu and Mr. Shivraj
Singh Tomar, Advocates for GNCTD.
Mr. Sanjay Katyal, Ms. Chand Chopra
and Ms. Neha Bhupathiraju,
Advocates.

+ W.P.(C) 14561/2021, CM APPL. 14368/2024 & CM APPL.
14369/2024
FAITH ACADEMY

.....Petitioner

Through: Mr. Jagdeep Singh Bakshi, Sr.
Advocate with Mr. M. Qayamuddin,
Advocate.

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

.....Respondent

Through: Mr. Sanjay Katyal, Ms. Chand Chopra
and Ms. Neha Bhupathiraju,
Advocates.



**CORAM:
HON'BLE MR. JUSTICE MANOJ JAIN**

**ORDER
20.02.2025**

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1. Both the sides would be at liberty to file brief written synopsis, if not already filed, after mutually exchanging the same between them.
2. List on 15.05.2025.

MANOJ JAIN, J

FEBRUARY 20, 2025/ss